G.S.R.------- (E).- Whereas in the matter of “Electronic Calculators of all types [excluding calculators with attached printers, commonly referred to as printing calculators, calculators with ability to plot charts and graphs, commonly referred to as graphing calculators and programmable calculators]” (hereinafter referred to as the subject goods) falling under heading 8470 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Malaysia (hereinafter referred to as the subject country) and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 6/22/2019-DGTR dated the 18th March, 2020, has come to the conclusion that--

(i) the subject goods have been exported to India from the subject country below its associated normal value, thus amounting to dumping;
(ii) the domestic industry has suffered material injury due to dumping of the subject goods from subject country;
(iii) material injury has been caused to the domestic industry by the dumped imports from subject country,

and whereas, the designated authority in its aforesaid findings, has recommended imposition of definitive anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (7), in the currency as specified in the corresponding entry in column (8) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-
Table

<table>
<thead>
<tr>
<th>S. No</th>
<th>Heading</th>
<th>Description of Goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Duty Amount</th>
<th>Currency</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>8470</td>
<td>Electronic Calculators</td>
<td>Malaysia</td>
<td>Any Country including Malaysia</td>
<td>Any</td>
<td>0.92</td>
<td>US Dollar</td>
<td>Per Piece</td>
</tr>
<tr>
<td>2.</td>
<td>8470</td>
<td>Electronic Calculators</td>
<td>Any Country other than Malaysia</td>
<td>Malaysia</td>
<td>Any</td>
<td>0.92</td>
<td>US Dollar</td>
<td>Per Piece</td>
</tr>
</tbody>
</table>

Explanation. - For the purpose of this Table, “Electronic calculator”, exclude the following:

a. Calculators with attached printers, commonly referred to as *printing calculators*;
b. Calculators with ability to plot charts and graphs, commonly referred to as *graphing calculators*;
c. *Programmable calculators*.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F.No.354/56/2020–TRU]

(Gaurav Singh)
Deputy Secretary to the Government of India